

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 692 OF 2005

ALLAHABAD, THIS THE 5th DAY OF JULY 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. S. C. CHAUBE, MEMBER (J)

Gopal Das aged about 42 years,
S/o Shri Munni Lal
R/o Biharipura Nagra, Jhansi.

..... Applicant

(By Advocate : Sri R.K. Nigam)

V E R S U S

1. Union of India through General Manager,
N. C. Railway, Allahabad.
2. Deputy Chief Engineer (TT) DRM's Office Compund,
N.C. Railway, Jhansi.
3. Assistant Engineer (T.T.) DRM's Office Compund,
N.C. Railway, Jhansi.

..... Respondents

(By Advocate: Sri A. K. Gaur)

O R D E R

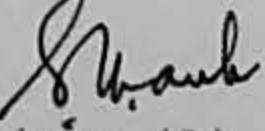
By Hon'ble Mr. Justice S. R. Singh, Vice-Chairman

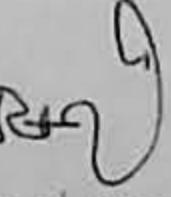
Heard counsel for the parties and perused the Original application. O.A. is directed against the charge-sheet dated 23.03.2001 and the impugned order of punishment dated 07.06.2005.

2. Shri A. K. Gaur counsel for the respondents raised preliminary objection that the applicant has not exhausted the departmental remedy. Accordingly, the O.A. should not be entertained.

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3. Having heard counsel for the parties, we find substance in the preliminary objection raised by Shri Gaur. Accordingly, the O.A. is disposed of at the admission stage itself with direction that the applicant may file appeal against the impugned order in accordance with rules. In case the applicant files appeal, the same may be considered and decided by the competent authority as early as possible. No costs.


Member (A)


Vice-Chairman

Shukla/-